

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 6712/2024

(Arising out of impugned final judgment and order dated 18-04-2024 in A482 No. 11232/2024 passed by the High Court of Judicature at Allahabad)

RAJ KHAN @ TAJJU

PETITIONER(S)

VERSUS

SATE OF U.P. & ANR.

RESPONDENT(S)

(IA No.113692/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.113695/2024-EXEMPTION FROM FILING O.T.)

Date : 17-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Gaurav Agarwal, Sr. Adv.
Ms. Tanvi Dubey, Adv.
Mr. Arihant Jain, Adv.
Dr. Charu Mathur, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 23.09.2024.

The petitioner is granted liberty to serve the notice on the standing counsel for the State of Uttar Pradesh.

In the meanwhile, no coercive steps shall be taken against the petitioner, subject to his cooperation in the ongoing investigation in Case Crime No.0386 of 2022, under Sections 2/3(1) of the U.P. Gangster and Anti-Social Activities (Prevention) Act, 1986, registered at Police Station Kotwali, District Pilibhit.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)